

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH

CIRCUIT COURT SITTING AT INDORE

Original Application No. 956 of 2005

Indore, this the 19th day of October, 2005

Hon'ble Shri M.P. Singh, Vice Chairman  
Hon'ble Shri Madan Mohan, Judicial Member

Dr. G.V.R. Krishnamurthy, S/o.  
late Shri G.V. Subbarao, aged 62  
years, Medical Superintendent  
(Retired), r/o. Flat No. 208,  
Krishna Apartment, 10/1, Ushaganj (Jaora  
Compound), Indore. ... Applicant

(By Advocate - Shri D.M. Kulkarni)

V e r s u s

1. Director General, Employees' State Insurance Corporation, Panch Deep Bhawan, Comrade Indrajit Gupta Marg, (Kotla Road), New Delhi - 2.
2. Director General, Armed Forces, Medical Services, Ministry of Defence, DHQ PO "M" Block, New Delhi, 110001.
3. Director, Aeronautical Development Establishment, Govt. of India, Ministry of Defence, Research & Development Organisation, Sir C.V. Raman Nagar, Bangalore-93. ... Respondents

O R D E R (ORAL)

By M.P. Singh, Vice Chairman -

Heard the learned counsel for the applicant.

2. By filing this Original Application the applicant has claimed the following main reliefs :

"8.1 the respondent Nos. 1 or, 2 or 3 be directed to produce the service card of the applicant since his initial appointment for perusal and certification by the Hon'ble Tribunal,

8.2 it be held that the applicant is entitled to count his period of service from 21.10.1974 to 27.2.1983, the service rendered by the in the Central Govt. towards qualifying service for purpose of pensionary benefits payable by respondent No. 1 after interacting with respondent No. 2 and getting the needful done,

8.3 the respondent No. 1 be directed to comply with the memo, Annexure P-9 for counting maximum period of four years to the qualifying service of the applicant which will be short of full service of 33 years and assess monthly pension and pensionary benefits on that basis,

8.4 the respondent be directed to pay balance of arrears with interest @ 9% per annum from the date of the order of the decision till it is actually paid."

3. The brief facts of the case are that the applicant was engaged in the respondents Department of Armed Forces Medical Services and while working in Department of Armed Forces Medical Services, he had applied and was selected in the Employees' State Insurance Corporation. He has joined that organisation and has retired from there on 31.8.2003. The grievance of the applicant is that the services rendered by him in Armed Forces Medical Services has not been counted for the purpose of his retiral dues. The applicant has submitted a representation to the Director General, Armed Forces Medical Services, in this regard. But till now the applicant has not been granted any relief as requested by him, by the respondents. Hence, this Original Application is filed.

4. In the facts and circumstances of the case we deem it appropriate to direct the applicant to submit a representation to the respondents within a period of four weeks from the date of receipt of a copy of this order. We do so accordingly. If the applicant complies with this, then the respondents are directed to take a decision on the said representation of the applicant within a period of four months from the date of receipt of the representation of the applicant by passing a speaking, detailed and reasoned order.



5. Accordingly, the Original Application stands disposed of at the admission stage itself.



(Madan Mohan)  
Judicial Member



(M.P. Singh)  
Vice Chairman

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